## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 154 OF 2018

## Dated: 4<sup>th</sup> December, 2018

### Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

#### In the matter of:

| Coastal Gujarat Power Ltd.<br>Vs.         |        | -          | Appellant(s)  |
|---|--------|------------|---|
| Central Electricity Regulatory Commission | & Ors. | -          | Respondent(s)   |
| Counsel for the Appellant(s)              | :      | Mr. Kunal  | Kaul  |
| Counsel for the Respondent(s)             | :      | Ms. Shruth | ni Awasti for R-3                                     |
|   |        | Ms. Ranjit | Ramachandran<br>ha Ramachandran<br>R-2, 4, and 7 to 9 |

## <u>ORDER</u>

## IA No. 1618 of 2018

(Application for condonation of delay in filing rejoinder)

For the reasons stated in the application explaining the delay in filing the rejoinder, which we find satisfactory, the same is accepted as sufficient cause has been made out. Hence, 15 days' delay in filing the rejoinder is condoned and the rejoinder is taken on record.

The application is disposed of.

# APPEAL NO. 154 OF 2018

It is represented that pleadings are complete.

List the matter for hearing on 25-3-2019

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson

tpd/pk